NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 389 of 2018

IN THE MATTER OF:

Anil Kohli, Resolution Professional for Dunar Foods Ltd. ...Appellant

Versus

Directorate of Enforcement ...Respondent

Present:

For Appellant: **Mr. Abhishek Anand and Mr. Mohak Sharma, Advocate**

For Respondent: **Mr. Rajeev Awasthi, Mr. Zoheb Hossain and Ms. Agni, Advocates.**

O R D E R
(Through Virtual Mode)

26.08.2020: Mr. Rajeev Awasthi, Advocate alongith Mr. Zoheb Hossian, Advocate appears on behalf of the Respondent.

Learned counsel for the parties shall be at liberty to file short written submission, not exceeding three pages, alogwith relevant case law within one week.

At the request of Mr. Rajeev Awasthi, learned counsel for the respondent Mr. Abhishek Anand, learned counsel for the Appellant shall provide a copy of the Supplementary Affidavit to him during the course of the day.

Let the matter be listed 'for hearing' on **8th September, 2020.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[V. P. Singh]
Member (Technical)

am/gc